

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.953/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.12.02.2020/NCLAT/UR/302)**

**In the matter of:**

M/s Singhal Finstock (P) Ltd. .... Appellant

Versus

M/s ITC Ltd. .... Respondent

Appearance: Mr. Hari Om Maheshwari, Advocate for the Appellant

**02.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 12.02.2020 and the Office after scrutiny of the Memo of Appeal on 13.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 14.02.2020. The Appellant re-filed the Memo of Appeal on 27.02.2020. It is stated in the Interlocutory Application (IA) that since the Hon'ble Tribunal was closed from 21.02.2020 to 23.02.2020, the Appellant could refile the Appeal on 24.02.2020, when the Registry of the Tribunal pointed out certain more objections. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar